IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PATNA BENCH, PATNA.

OA 205 of 2006

CORAM

Hon'ble Mr. Justice Syed Md. Mahfooz Alam, Member [J] Hon'ble Mr. Naresh Gupta, Member [A]

Shiv Shankar Sharma & 50 others Vs.
Union of India and others

Counsel for the applicants : Shri J.K. Karn Counsel for the respondents : Shri S.K. Tiwary

ORDER[Oral]

16.11.2011

Justice Syed Md. Mahfooz Alam, M [J]:- Shri J.K. Karn, the learned counsel appearing for the applicants informs the Court that in this OA there were altogether 51 applicants out of whom some applicants have already expired, and the remaining applicants have given their consent to withdraw the application, as such this application may be dismissed as withdrawn. He submitted that he has filed consent of applicant No. 1 who is fighting this case on behalf of all the applicants. The consent petition is kept on record, and thereafter on the basis of the submissions of the learned counsel for the applicants, this OA is dismissed as withdrawn.

Nach 45

[Naresh Gupta] M [A]

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[Syed Md. Mahfooz Alam] M [J]

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